

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA No.5860/Del/2017  
Assessment Year : 2013-14

M/s God Gift Properties  
Pvt.Ltd.,  
48/12, Commercial Centre,  
Malcha Marg, Chanakyapuri,  
New Delhi – 110 021.  
PAN : AAACG9053G.  
(Appellant)

Vs. Deputy Commissioner of  
Income Tax,  
Circle-10(1),  
New Delhi.

(Respondent)

Appellant by : Shri Dhiraj Kumar Pant, CA.  
Respondent by : Shri Sunil Kumar Yadav, Senior DR.

Date of hearing : 30.09.2020  
Date of pronouncement : 30.09.2020

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-35, New Delhi dated 19<sup>th</sup> June, 2017.

2. The assessee, vide letter dated 15<sup>th</sup> September, 2020 received through email has requested for withdrawal of the appeal filed by it and stated that it has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 30<sup>th</sup> September, 2020.

Sd/-  
**(KULDIP SINGH)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

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1. Appellant : **M/s God Gift Properties Pvt.Ltd.,  
48/12, Commercial Centre,  
Malcha Marg, Chanakyapuri,  
New Delhi – 110 021.**
2. Respondent : **Deputy Commissioner of Income Tax,  
Circle-10(1),New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar